



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ८(२)]

सोमवार, फेब्रुवारी २७, २०२३/फाल्गुन ८, शके १९४४

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असाधारण क्रमांक १३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats (Amendment) Bill, 2023 (L. A. Bill No. II of 2023), introduced in the Maharashtra Legislative Assembly on the 27th February 2023, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. II OF 2023.

A BILL

further to amend the Maharashtra Village Panchayats Act.

WHEREAS, it is expedient further to amend the Maharashtra Village Panchayats Act, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Village Panchayats (Amendment) Act, 2023. Short title.

2. In section 163 of the Maharashtra Village Panchayats Act, in sub-section (1),— Amendment of section 163 of III of 1959.

(a) in clause (i), for the words "with imprisonment for a term which may extend to one month or with fine which may extend to three hundred

rupees or with both”, the words “with fine which may extend to one thousand five hundred rupees” shall be substituted ;

(b) in clause (i), for the words “with imprisonment for a term which may extend to six months or with fine which may extend to five hundred rupees, or with both”, the words “with fine which may extend to five thousand rupees” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The State Government has, upon request of the Government of India, undertaken a comprehensive review of all State Acts and Rules framed thereunder to eliminate the risk of imprisonment for citizens for minor violations with the objective of enhancing Ease of Doing Business and Ease of Living of Citizens.

2. For the above purposes, the State Government had constituted a Committee of Secretaries under the Chairmanship of Additional Chief Secretary (Industries) to recommend deletion or mitigation of existing imprisonment provisions or providing for compounding of offences in the Maharashtra State Acts or Rules framed thereunder after consultation with the concerned administrative Departments and authorities or institutions thereunder.

Accordingly, after such review, the Government considered it expedient to amend imprisonment and fine provisions contained in sub-section (1) of section 163 of the Maharashtra Village Panchayats Act (III of 1959), suitably.

3. The Bill seeks to achieve the above objective.

Mumbai,

GIRISH MAHAJAN,

Dated the 26th February, 2023.

Minister for Rural Development.